GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 146

TO BE ANSWERED ON THE 07^{TH} DECEMBER, 2022/ AGRAHAYANA 16, 1944 (SAKA)

IMPROVING QUALITY OF POLICE SERVICE

146 # DR. KIRODI LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to improve the quality of Police service, if so, the details thereof;
- (b) whether Government proposes to ensure a speedy and time bound investigation for important cases to avoid the tendency of slow investigation, if so, the details thereof;
- (c) whether Government proposes to improve police response with regard to complaints, if so, the details thereof; and
- (d) whether Government proposes to set up an efficient mechanism to redress complaints against Police, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): "Police" is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments/UT Administrations to make the police force efficient & capable and its functioning more effective and transparent. The Union Government supplements the efforts of the States by providing funds for modernisation, issues advisories on various matters

and formulates national standards & procedures. Police reforms is an ongoing process. Police Forces of the States work within the existing legal and institutional framework in the matter.

In order to improve the functioning of the police, the Union Government has set up various Commissions/Committees on police reforms, including a Review Committee to review the recommendations of the previous Commissions and Committees. The Review Committee shortlisted 49 recommendations including recommendations relating to weeding out of corrupt police personnel, accountability of police to public and constitution of Police Complaint Board. These recommendations have been sent to State Governments and Union Territory Administrations for taking appropriate action.

In order to facilitate police in States/UTs with a common IT platform for filing reports, investigation, collecting and sharing information on crimes and criminals at national level, the MHA has implemented Crime and Criminal Tracking Network and Systems (CCTNS) in all police stations. CCTNS has been integrated through Inter-operable Criminal Justice System (ICJS) to facilitate use of information on crime and criminals in CCTNS with other databases on prisons, prosecution, forensics and courts in a holistic manner for administration of criminal justice.

The Ministry of Home Affairs circulated Model Police Act, 2006 to all State Governments which has a provision of constituting Police Accountability Commission & District Accountability Authority for ensuring accountability of the police including display of good behaviour with members of public with due courtesy and decorum.

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